CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH CHANDIGARH

4. O.A. No. 060/00184/2014

(Fagir Chand & Others Vs. U.O.I. & Others)

28.02.2014

Present: Mr. S.L. Sharma, counsel for the applicant

- 1. On the commencement of hearing, learned counsel for the applicant seeks permission to withdraw the O.A. to amend the prayer clause, with liberty to file it afresh on the same cause of action.
- 2. Accordingly, the O.A. is dismissed as withdrawn, with liberty aforementioned.

(SANJEEV KAUSHIK) MEMBER (J)

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